CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 370/GT/2025

Subject	:	Petition for determination of tariff for the period 2024-29, in respect of Ghatampur Thermal Power Station (3 X 660 MW) from COD of Unit-I (i.e., 12.12.2024) till 31.3.2029.
Petitioner	:	Neyveli Uttar Pradesh Power Limited.
Respondent(s)	:	UPPCL and Anr.
Date of hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms Swapna Seshadri, Advocate, NUPPL Ms. Puja Priyadarshini, Advocate, UPPCL Shri Kunal Kashyap, Advocate, UPPCL

Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that Unit III of the generating station has been commissioned and accordingly requested that interim tariff for the said Unit may be allowed.

3. The learned counsel for the Respondent, UPPCL, sought eight weeks' time to file their reply in the matter. Learned counsel for the Petitioner did not object.

4. The Commission, after hearing learned counsels for the parties, permitted the Respondents to file their replies on or before **1.1.2027**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **15.1.2027.** The parties shall ensure completion of pleadings within the due dates.

5. Considering the submissions of learned counsel for the Petitioner, the Commission reserved the order for the grant of interim tariff for Unit-III of the generating station, in terms of the 2024 Tariff Regulations.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)